

(c) what is the quantity of jute exported and the foreign exchange earned during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) and (b) With a view to making the exports of jute goods more competitive in the foreign market and more remunerative to the manufacturers, a scheme of cash compensatory support is under operation for some time past. The items of jute goods for which cash compensatory support is available at varying rates at present include carpet backing, cotton bagging, wool packs and jute decorative fabrics.

(c) The quantity of jute goods exported and foreign exchange earned during the last two years are as under:

Year	Qty.	Qty. in '000 Tonnes	F. E. in Rs. crores. Foreign exchange earned
1976-77	.	452.7	199.24
1977-78	.	493.8	231.33

Assets possessed by religious institutions

666. SHRI SHIVA CHANDRA JHA: Will the Minister of FINANCE be pleased to state:

(a) whether Government have made any assessment of the assets of the temples, mosques, churches and gurdwaras in the country; and

(b) if so, what are the details in this regard?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) and (b) The information is being collected and will be laid on the Table of the House.

Star Hotels

i 66T. SHRI T. ANJIAH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have given any loan or subsidy in recent months for the construction of any new Star Hotels in the private sector; and

(b) if so, what is the amount of loan or subsidy given for the construction of each hotel and what is the rate of interest to be charged in the case of loans?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) No, Sir. The Government of India have not given any loan or subsidy in recent months for the construction of any new star hotels in the private sector.

(b) Does not arise.

Searches at the palaces of erstwhile ruling families of Jaipur and Gwalior

668. SHRI KALYAN ROY:

SHRI BIR CHANDRA DEB BURMAN:

Will the Minister of FINANCE be pleased to refer to the answer to Starred Question 583 given in the Rajya Sabha on the 13th December 1977 and state;

(a) the details of the progress so far made in regard to the cases under the Gold Control Act, the Income-tax Act and the Foreign Exchange Regulation Act, etc. initiated against the members of the erstwhile ruling families of Gwalior and Jaipur;

(b) what are the grounds for the redemption of seized gold valued at Rs. 4.92 crores back to the ruling family of Jaipur; and

(c) what are the details of assessments which have been completed for initiating penalty proceedings against the two families?